

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

CP(C) 96 of 2002
(OA 93 of 1997)

Present : Hon'ble Mr. Mukesh Kumar Gupta, Judicial Member
Hon'ble Mr. M.K. Mishra, Administrative Member

Srinivasa Rao

-VS-

V.N.Garg & Ors. (SER)

For the Respondents :: Ms. B. Banerjee, Counsel

For the Respondents : Mr. L.K. Chatterjee, Counsel
Mr. S. Sen, Counsel

Date of Order : 23-12-2004

ORDER

MR. MUKESH KR. GUPTA, JM

Pursuant to the order dated 23-9-2004 passed in the present CP(C), the respondents have filed compliance affidavit of Smt. Mahua Verma, Deputy Chief Personnel Officer (Workshop), Kharagpur, S.E. Railway stating that the applicant has been medically examined by the appropriate medical authority and his re-engagement has been ~~reconsidered~~ and the Deputy Chief Engineer (W), Kharagpur, with whom the applicant was attached, had already retired on 31-5-1987. In place of the said official, other person occupying the said post has already been holding the Bungalow Peon of his choice and, therefore, the applicant could not be appointed and engaged.

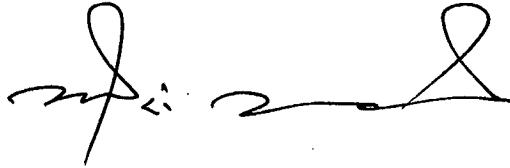
2. We have heard Ld. Counsel for both the parties. It is not the case of the respondents that the applicant has not been

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found eligible. If it is so, the applicant has to be engaged in the vacancy of Benglow Peon as and when it arises in the Division concerned. With this observation, CP(C) is disposed of. Notices are discharged. No costs.



Member (A)



Member (J)

DKN